

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 160/MP/2025

- Subject : Petition under Section 79(1)(c) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 41 and Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to Inter-State Transmission System) Regulations, 2022 *inter alia* seeking exercise of 'Power to Relax' and 'Power to Remove Difficulty' by the Commission to relax Regulation 12.5 of the GNA Regulations, 2022 and issue appropriate directions to CTUIL for developing the necessary transmission system augmentation as part of Common Transmission System/ part of Inter State Transmission System relaxing the compliance of Regulation 12.5 of GNA Regulations, 2022 by the Petitioner.
- Petitioner : AM Green Ammonia (India) Private Limited (AMGAPL)
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Date of Hearing : **6.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, AMGAPL
Shri Arijeet Shukla, Advocate, AMGAPL
Shri Neelkandan Rahate, Advocate, AMGAPL
Shri Swapnil Verma, CTUIL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking the exercise of 'Power to Relax' and 'Power to Remove Difficulty' by the Commission to relax Regulation 12.5 of the GNA Regulations, 2022 and issue appropriate directions to CTUIL for developing the necessary transmission system augmentation as part of the Common Transmission System/ part of Inter-State Transmission System relaxing the compliance of Regulation 12.5 of the GNA Regulations, 2022 by the Petitioner. The learned senior counsel requested to issue a notice in the matter and list the matter in the last week of February.

2. The representative of the Respondent, CTUIL, accepted the notice and sought liberty to file a reply in the matter.
3. After hearing the learned senior counsel for the Petitioner and the representative of CTUIL, the Commission directed as under:
 - (a) Issue notice subject to just exceptions.
 - (b) The Respondent to file its reply within two weeks with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

4. The Petition will be listed for hearing on **11.3.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)